

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.394 of 1994

Wednesday this the 9th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

M. Kunjikrishnan
Postman,
Dharmadam,
Tellicherry Divn. ...Applicant

(By Advocate Mr. P. Sanjay rep. MK Damodaran)

Vs.

1. The Post Master General,
Northern Region, Kerala Circle,
Calicut-11.
2. Superintendent of Post Offices,
Tellicherry Division,
Tellicherry.
3. The Post Master
Dharmadam,
Tellicherry. Respondents

(By Advocate Mr. V. B. Unniraj, ACGSC)

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

A punishment of withholding one increment was imposed on the Postman applicant, for not issuing an intimation slip. The authorities below found that the charge was made out. Their findings are under challenge. Having heard counsel on both sides, we feel that applicant must be relegated to the remedy under Rule 29 of the Central Civil Services (Classification, Control and Appeal) Rules. If applicant moves

that authority within three weeks from today, the said authority shall consider the matter on merits and pass appropriate orders within four months of the date of receipt of the representation.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 9th March, 1994.

P. Venkatakrishnan
P. V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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